

Removal of anomalies

2064. SHRI K. VASUDEVA PANICKER: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether National Federation of Information and Broadcasting employees has called for setting up a standing committee to consider the present pay scales and remove anomalies; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) No representation appears to have been received from National Federation of Information and Broadcasting Employees for setting up a Standing Committee to consider the present pay scales and remove anomalies,

(b) Does not arise.

Addition of channel

2065. SHRI THOMAS KUTHIRAVATTOM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state by when more channels are to be added in the Doordarshan at the national level?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): There is no such proposal under consideration of the Government at present.

Regional language programme *Chitra-mala"

2066. SHRI THOMAS KUTHIRAVATTOM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many times the regional language programme 'Chitramala' was cancelled by Doordarshan during 1987; and

(b) whether Government are considering the demand for increasing regional

language film song programme 'Chitramala' since it is viewed in more states?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) During 1987, the programme 'Chitramala' was cancelled only once viz. on 12-1-87.

(b) At present, there is no proposal to increase the frequency of this programme.

Raid against video piracy

2067. SHRI THOMAS KUTHIRAVATTOM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of raids conducted all over the country against video piracy and the number of cassettes confiscated as on date, State-wise number of raids and confiscation of such tapes;

(b) the number of blue film cassettes confiscated as on date, statewise. and

(c) what action Government have taken against the blue film shooting going on in various parts of the country?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA):

(a) and (b) As the enforcement of relevant statutes is the responsibility of the State Governments, Central Government do not maintain statistics relating to number of raids conducted against video piracy and the number of confiscated cassettes, including those of blue films.

(c) production of films in India is in private sector and generally no permission from any Government is needed for shooting a film. However, all films before their public exhibition have to be certified by the Central Board of Film Certification as per the provisions of the Cinematograph Act, 1952 and the Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder by Central Government.